

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. †3125
TO BE ANSWERED ON 06.08.2018

SCHOOLS INFRASTRUCTURE

†3125. SHRI VISHNU DAYAL RAM:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the existing infrastructure in schools in tribal areas of the country State/UT-wise including Jharkhand;
- (b) whether the Government has proposal/idea for infrastructural development of such schools in tribal areas and if so, the details thereof;
- (c) the details of the funds sanctioned, allocated and released for the said purpose during each of the last three years;
- (d) whether the Ministry of EF&CC has registered reservation against development/establishment of schools in forest areas and if so, the details thereof; and
- (e) if so, the reaction of the Government thereto?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI JASWANTSINH BHABHOR)

(a): Ministry of Tribal Affairs (MoTA) provides support under Grants under Article 275(1) of the Constitution of India to the State Governments for setting up of Eklavya Model Residential Schools (EMRSs) in tribal populated areas including Jharkhand with the capacity of 480 students in each school. Besides, residential Ashram schools have been set up under the Centrally Sponsored Scheme 'Establishment of Ashram Schools in Tribal Sub Plan Areas'. The objective of these interventions is to provide congenial environment and facilities to Scheduled Tribe (ST) students for their educational development. The setup of EMRS, as per existing Guidelines, envisages to include school building, hostels, staff quarters, provision for a playground, students computer lab, teacher resource room etc. Similarly, for the Ashram Schools, every State is expected to draw up attractive designs for the buildings complex having good ventilation and comfortable living space, compound, kitchen, vegetable garden and plantation (fruits and nutritional trees like moringa, citrus) areas. States are encouraged to use full saving or renewable energy technologies in the school.

(b): Funds are provided to the state Governments under Scheme 'Special Central Assistance to Tribal Sub-Scheme (SCA to TSS)' and under 'Grants under Article 275(1) of the Constitution of India', as per the demand of the State for the following activities related to infrastructural development in schools in tribal areas after approval of Project Appraisal Committee (PAC) in the Ministry depending upon the availability of funds:

- (i) Addition to existing building infrastructure of Secondary / Sr Secondary School
- (ii) Construction of co-ed residential schools.
- (iii) Construction of Girls and Boys Hostels.
- (iv) Use of solar energy in residential schools and Hostels.
- (v) Vocational training centers in residential school.
- (vi) IT based education facilities / equipment.
- (vii) Any other activity suitable for better educational facilities.

(c) There is no separate allocation of infrastructure development in school by the Ministry and funds are provided based on the demand of the States and availability of funds. Details of funds provided to the States for overall educational development under the Scheme 'Special Central Assistance to Tribal Sub-Scheme (SCA to TSS)' and under 'Grants under Article 275(1) of the Constitution of India' during last three years is at **Annexure**.

(d) & (e): No such reports regarding Ministry of EF&CC registering reservation against development / establishment of schools in forest areas has formally come to the notice of the Ministry of Tribal Affairs.

Annexure referred to in reply to part (c) of the Lok Sabha Unstarred Question No. 3125 for answer on 06.08.2018

Statement showing fund released for Education including EMRSs under the scheme of SCA to TSS and Article 275(1) of Constitution of India

(Rs. in lakh)

S. No.	State	2015-16	2016-17	2017-18
1	Andhra Pradesh	4680.00	4311.55	6591.11
2	Arunachal Pradesh	1970.80	2877.81	5955.32
3	Assam	1200.00	3703.08	0.00
4	Bihar	280.00	2137.58	2144.83
5	Chhattisgarh	8069.57	16830.13	22914.78
6	Gujarat	6388.90	7053.26	9800.78
7	Himachal Pradesh	88.20	630.20	1473.02
8	Jammu & Kashmir	2900.00	3619.61	3283.27
9	Jharkhand	5965.00	11521.16	15338.82
10	Karnataka	3600.00	4975.72	4568.23
11	Kerala	350.00	823.11	1144.02
12	Madhya Pradesh	8008.88	19449.32	23208.53
13	Maharashtra	6882.13	9112.00	12007.72
14	Manipur	550.00	1619.40	2248.38
15	Meghalaya	0.00	1460.30	1470.49
16	Mizoram	2645.45	740.74	1983.97
17	Nagaland	2050.34	1819.62	2647.98
18	Odisha	13215.00	9939.00	15098.80
19	Rajasthan	4391.80	11992.42	7939.47
20	Sikkim	1210.00	1145.00	601.00
21	Tamil Nadu	552.80	1216.36	1528.80
22	Telangana	3957.00	1372.73	6887.07
23	Tripura	390.20	2347.39	2267.10
24	Uttar Pradesh	1539.69	689.00	1394.72
25	Uttarakhand	398.87	0.00	2187.06
26	West Bengal	3290.90	3999.16	4643.99
Total		87495.53	125385.65	159329.26